

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 1339

TO BE ANSWERED ON WEDNESDAY, 23rd NOVEMBER, 2016

ONLINE VOTING

1339. SHRI PINAKI MISRA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering on-line voting through PIN by the Defence and the Para Military personnel who are invariably on duty in remote areas during Elections;
- (b) if so, the details thereof and the time by which a decision is likely to be taken in this regard; and
- (c) if not, the manner in which the Minister propose to resolve the issue in order to ensure that the Defence and Para Military personnel also are able to exercise their right of adult franchise?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND ELECTRONICS
AND INFORMATION TECHNOLOGY
(SHRI P.P.CHAUDHARY)**

(a): No, Madam.

(b): Does not arise.

(c): Rule 23 of the Conduct of Election Rules, 1961 has been amended on 21st October, 2016 providing that the postal ballot paper may be transmitted by the Returning Officer by such electronic means as may be specified by the Election Commission for Defence Personnel and other service voters as mentioned in section 20 (8) of the Representation of the People Act, 1950.

